



ITEM NO.35

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 42067/2022

(Arising out of impugned final judgment and order dated 16-09-2022 in CRA No. 583/1987 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAJENDRA PRATAP SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 6366/2023 - CONDONATION OF DELAY IN FILING AND IA No. 6370/2023 - EXEMPTION FROM FILING O.T.)

Date : 02-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Kamlesh Kumar Maurya, Adv.
Ms. Priya Maurya, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Mr. Ajay Singh, Adv.
Mr. Uday N. Tiwari, Adv.
Mr. Pritam Bishwas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Taking into consideration the specific overt act attributed to the appellant and the period of incarceration undergone, we are inclined to grant bail to the appellant on such terms and conditions as may be imposed by the trial Court.

(RAJNI MUKHI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)